

**Central Administrative Tribunal
Principal Bench**

OA No.655/2018

New Delhi, this the 20th day of July, 2018

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)

Shri Kundan Lal,
Aged about 64 years,
S/o Late Chunni Lal,
R/o House No.9679, Bagh Raoji,
Kishan Ganj, Delhi-110006.
(Retired as Sanitation Superintendent)

...Applicant

(By Advocate : Shri S.K. Gupta)

Versus

1. South Delhi Municipal Corporation,
Through its Commissioner,
Civil Centre, Jawahar Lal Nehru Marg,
Minto Road, Delhi.
2. Chief Vigilance Officer,
Vigilance Department,
South Delhi Municipal Corporation,
26th Floor, Civic Centre,
Jawahar Lal Nehru Marg,
Minto Road, New Delhi.

...Respondents

(By Advocate : Shri R.K. Jain)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard both sides.

2. It is seen that the respondents issued the impugned charge-sheet on 27.10.2010, and the applicant retired from service on 31.10.2010. It is submitted by the learned counsel for the applicant that till date, the respondents have not even appointed

the Enquiry Officer and not completed the disciplinary proceedings and the applicant would be satisfied, if the OA is disposed of by directing the respondents to complete the departmental proceedings, if any pending, against him, within a specified time.

3. In the circumstances, the OA is disposed of without going into the merits of the case, by directing the respondents to complete the departmental proceedings initiated vide the impugned charge-sheet dated 27.10.2010, if they wish to proceed, or shall release all the retirement benefits to the applicant, within four months from the date of receipt of a certified copy of this order. The applicant shall also fully cooperate with the authorities in completion of the departmental proceedings, within the said time, if they wish to proceed with the charge-sheet. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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